

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 60 of 2020

In the matter of:

Vipul Sez Developers Pvt. Ltd & Anr.Appellants

Vs.

Solitaire Capital India & Ors. ...Respondents

Present

For Appellant: Mr. Sarojanand Jha, Advocate.

**For Respondents: Mr. Akshit Mago alongwith Mr. Vipul Kumar,
Advocates for R-1 & R-2.**

ORDER
(Virtual Mode)

02.09.2020: It is brought to the notice of this Tribunal that in C.A 422 of 2019, on the side of the Applicant/ Appellant No. 2 arguments were heard and that arguments of Respondent No. 1 and Respondent No. 2 in the (aforesaid application) was also heard in 'Part' by the Adjudicating Authority. The matter is posted for further hearing of arguments on the side of Respondent No. 1 and Respondent No. 2 on 07.09.2020, before the Adjudicating Authority.

Hence, Registry is directed to list the matter on **28th September, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

Sim/nn